

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 87075 of 2016

(Arising out of Order-in-Appeal No. MUM-CUSTM-SMP-58/2016-17 dated 10.06.2016 passed by Commissioner of Customs (Appeals), Mumbai-I)

Commissioner of Customs (Nhava Sheva-I),Appellant
Mumbai

JNCH, Nhava Sheva, Raigad

Vs.

Lotus Stelmet P Ltd.Respondent

B-380, Ground floor, Lok Vihar, Pitampura,
New Delhi

APPEARANCE:

Shri K M Azad, Authorised Representative for the appellant
None for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85001/2026

DATE OF HEARING: 05-01-2026
DATE OF DECISION : 05-01-2026

Per: Coram

Appeal is dismissed as withdrawn in view of intimation dated
25th November 2025 of Assistant Commissioner of Customs, Gr.IV,
Import -I, NCH, Mumbai.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)